

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:2879
ANSWERED ON:26.11.2010
NORMS FOR PRIVATE HOSPITALS NURSING HOMES
Danve Shri Raosaheb Patil

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the rules prescribed for registration of private hospitals, private nursing homes and private doctors;
- (b) whether these rules are being violated;
- (c) if so, the reaction of the Government thereto;
- (d) State-wise number of cases registered for violation of these rules during the last three years alongwith the number of cases out of them disposed of so far; and
- (e) the reasons for delay in disposing of these cases?

Answer

THE MINISTER OF STATE FOR HEALTH & FAMILY WELFARE (SHRI DINESH TRIVEDI)

(a): Health is a state subject. The private hospitals, private nursing homes and clinics are governed by the State Laws of respective States/ UTs. These rules may vary from state to state.

However, the Clinical Establishments (Registration and Regulation) Act, 2010 has been enacted by Parliament and published in the Gazette of India on 19.08.2010, the Act provides for registration and regulation of the clinical establishments by the State Governments with a view to ensuring minimum standards of facilities and services.

For registration of doctors, rules have been prescribed for Allopathic doctors under Indian Medical Council Act, 1956; for Ayurvedic, Unani and Siddha doctors under Indian Medical Council Act, 1970; for Dental doctors under Dentist Act, 1948 and for Homeopathic doctors under Homeopathy Central Council Act, 1973.

(b) to (e): Health being a State subject, the information is not maintained centrally.